IN THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

C.P. (IB)-1451(MB)/2018

CORAM: SHRI V. P. SINGH
MEMBER (J)
SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2019

NAME OF THE PARTIES: Capveda Capital (India) Advisory Pvt. Ltd.

Section 10 of Insolvency & Bankruptcy Code, 2016

ORDER

25. CP(IB) 4151 (MB)/2018

Counsel for the Corporate Applicant sought leave of the court for withdrawing the petition with liberty to file a fresh petition. Prayer is allowed.

The petition is dismissed as withdrawn with liberty to file a fresh petition.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
V. P. SINGH
Member (Judicial)